

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 105/12/2019 O.A./260/760/2019 ANANTA CHARAN PRADHAN

-V/S-

M/O RAILWAYS ITEM NO:5 FOR APPLICANTS(S) Adv. : Mr. N.R. Routray

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. counsel for the applicant and Mr. T. Rath, Ld. Counsel entered appearance on behalf of the respondents. Registry to reflect the name of Mr. T. Rath, Ld. Counsel for the respondents in the cause list in future.</p> <p>Applicant's counsel submits that the applicant was engaged as substitute Bungalow Peon w.e.f. 17.05.2019 (Annexure-A/1) and subsequently got temporary status w.e.f. 14.09.2019 (Annexure-A/2). The claim of the applicant is that Respondent No.3 is not allowing him to work since 11.10.2019. Hence, the applicant has filed one representation dated 29.10.2019 (Annexure-A/3) before the Respondent No.2 which is pending for consideration. However, the same has not been disposed of in spite of reminder dated 18.11.2019 (Annexure-A/4). Now the applicant's counsel prays that a direction should be given to Respondent No.2 in this case for consideration and dispose of the said representation.</p> <p>Mr. T. Rath, Ld. Counsel for the respondents</p>

submits that he has no instruction that the earlier representation of the applicant has been disposed of or not.

In the above circumstances, we are of the opinion that no purpose would be served by keeping this O.A. pending when the applicant's representation is pending. Hence, the O.A. is disposed of at the admission stage without expressing any opinion on merit, with a direction to Respondent No.2/competent authority to consider the representation of the applicant at Annexure-A/3 in accordance with law which is pending before the authorities and dispose of the same by passing a speaking and reasoned order, copy of which is to be communicated to the applicant within two months from the date of receipt of a copy of this order. If the said representation has already been disposed of then the result of the same be communicated to the applicant within two months from the date of receipt of copy of this order.

The O.A. stands disposed of accordingly. No costs.

Applicant's counsel submits that he will communicate the order along with copy of the O.A. to the Respondent No.2 at the cost of the applicant.

Urgent copy of this order to Ld. Counsel for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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